
(2021) 04 SHI CK 0254
In the High Court Of Himachal Pradesh
Case No : CRMPM No. 677 Of 2021

Ranjana Sood And Another	Vs	APPELLANT
State Of Himachal Pradesh		RESPONDENT

Date of Decision : 27-04-2021

Acts Referred:

Citation : (2021) 04 SHI CK 0254

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Mahesh Sharma, Sumesh Raj, Dinesh Thakur, Kamal Kant Chandel, Arminder Singh Rana

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Mr. Armrinder Singh Rana, learned Counsel has put in appearance on behalf of the complainant. On his request, he is permitted to assist learned Additional Advocate General in the matter.

2. Heard.

3. On instructions, learned Additional Advocate General submits that petitioners have joined the investigation as and when directed by the Investigating Officer. Further, as of now, no recovery etc. is to be effected at their instance. However, as per him, grant of anticipatory bail is not warranted in the facts of the case.

4. I have heard learned Counsel for the parties and also gone through the status report.

5. It is not in dispute that after the grant of bail, the petitioners have duly participated in the course of investigation and have not created any hindrance in the same. It is further not the allegation of the prosecution that in the interregnum, post grant of anticipatory bail, the petitioners have either tried to influence any witness or have created any other impediment in the course of the

investigation.

6. Therefore, keeping into consideration the fact that the investigation is now complete, this petition is allowed and order dated 07.04.2021 is made absolute, however, subject to the following conditions:-

i) Petitioners shall furnish personal bond in the sum of Rs.50,000/- each with one surety each in the like amount to the satisfaction of the learned Trial Court within a period of two weeks from today.

ii) They shall make themselves available for the purpose of interrogation, if so required and regularly attend the trial Court on each and every date of hearing and if prevented by any reason to do so, seek exemption from appearance by filing appropriate application;

iii) They shall not tamper with the prosecution evidence nor hamper the investigation of the case in any manner whatsoever.

iv) They shall not make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or the Police Officer; and

v) They shall not leave the territory of India without prior permission of the Court.

7. It is clarified that findings which have been returned by this Court while deciding this petition are only for the purpose of adjudication of the present bail petition and learned trial Court shall not be influenced, in any manner, whatsoever, by any of the findings so returned by this Court in the adjudication of this petition, during the course of trial of the case. It is further clarified that in case the petitioner does not comply with the conditions which have been imposed upon him while granting the present bail, the State shall be at liberty to approach this Court for the cancellation of the bail. Petition stands disposed of in the above terms.

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